

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:2219
ANSWERED ON:24.07.2014
EMPLOYMENT TO DISPLACED FAMILIES
Choudhary Shri Ram Tahal

Will the Minister of COAL be pleased to state:

- (a) the rules framed by the Union Government regarding employment to displaced families due to coal mining activities in the country;
- (b) whether employment is being provided to the families displaced from coal mining activities;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) the number of displaced and eligible families, who have not been provided employment by Central Coalfields Limited (CCL), Bharat Coking Coal Limited (BCCL) and Eastern Coalfields Limited (ECL); and
- (e) the steps taken/being taken by the Government to provide employment to such displaced families?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL, POWER AND NEW AND RENEWABLE ENERGY
(SHRI PIYUSH GOYAL)

(a): Coal India Limited(CIL) formulates and implements its own Resettlement & Rehabilitation Policy. At present CIL's R&R Policy, 2012 is in vogue.

The R&R Policy of the Company, besides other matters, contains provisions related to employment to the land losers (displaced families). As per the existing provisions, for every two acres of land, employment of one person is considered.

The policy also provides that subsidiaries of CIL can give an option to the land losers having less than two acres of land to club together their land to the extent of two acres and nominate one of the land losers among the group or their dependent for employment under package deal or employment under descending order system by preparing the list of eligible land oustees in the descending order of land lost subject to the cut off equivalent to the total number of permissible employments.

The policy contains provisions relating to assistance by the subsidiaries to the PAPs/ Sharecroppers, land lessees, tenants and day labourers to take up non-farm self-employment through petty contracts or formation of co-operatives as well as assistance to PAPs/ Landless tribals, tribals dependent on forest products to establish non-farm self-employment through the provision of infrastructure, petty contracts or formation of co-operatives and jobs with contractors.

(b): Employment is provided to the eligible and entitled families displaced due to mining activities in accordance with the CIL's R&R Policy, 2012.

(c): As per information provided by CIL, subsidiary-wise details of employment provided to the land losers upto 30-6-2014 are given as under:

Name of the Employment given
Subsidiary up to 30-6-2014
ECL 13,204
BCCL 4860
CCL 6219
WCL 5769
SECL 15467
NCL 4207
MCL 11467

(d): As per information provided by CIL, the status is as follows :-

CCL - No such cases of eligible and entitled person under land loser scheme is pending in CCL, who have not been provided employment against two acres of land under the provisions of CIL's R&R Policy, 2012.

BCCL- 282 claims of employment are pending against land acquired by BCCL in the past due to non-submission of requisite documents by the land owners.

ECL – All displaced and eligible persons have been provided employment..

(e): In reference to BCCL, the land losers are persuaded to submit the requisite documents for releasing employment which is a continuous and regular process.